

**Central Administrative Tribunal  
Principal Bench**

**OA No.1137/2017**

New Delhi, this the 6<sup>th</sup> day of April, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Shri Vipin Kumar Tyagi,  
S/o Shri Brajesh Tyagi,  
R/o NDMC Quarter C-52, Palika Kunj,  
V.K. Dutta Colony, Karbala,  
New Delhi-110003.

...Applicant

(By Advocate : Shri A.K. Tripathi)

**Versus**

The NDMC,  
Through its Secretary,  
Palika Kendra, Sansad Marg,  
New Delhi-110001.

...Respondent

**ORDER (ORAL)**

**Mr. P.K. Basu, Member (A) :-**

The applicant has made the following prayers in the OA :-

- “i. To regularize the service of applicant at the post of LMV Driver cum Fitter with effect from 26.06.2014 along with all the consequential benefits and perks of his employment in the wake of his satisfactory rendered services for 14 years now (Date of Joining: 28.03.2003) as LMV Driver cum Fitter.
  
- ii. To direct the respondent to treat the applicant as LMV Driver cum Fitter employed on regular basis since the

inception of his employment and pay him the salary according to the regular pay scale corresponding to LMV Driver cum Fitter as per his entitlement and consequential benefits in pursuance of certain guidelines formulated by the Hon'ble Apex Court and various High Courts in the catena of judgments.

iii. To pass any other order(s) as may deem fit and proper by this Hon'ble Tribunal so the merits of the case may meet the ends of justice."

2. The applicant had made an application to the respondents which was rejected by orders dated 08.05.2015 and 09.12.2015. A delay of almost two years is there but no Misc. Application seeking condonation of delay has been filed.

3. Accordingly, the OA is dismissed in *limine*.

( Dr. Brahm Avtar Agrawal )  
Member (J)

( P.K. Basu )  
Member (A)

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